

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2022

- Subject** : Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January, 2022 and February, 2022 by excluding the outage of the transmission line (from 20.1.2022 to 8.2.2022) from the total time of the said transmission line, in accordance with Appendix II-Clause 5(i) of the Central Electricity Regulatory Commission, Tariff Regulations (Procedure for Calculation of Transmission System Availability Factor for a Month).
- Date of Hearing** : 6.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : NRSS XXIX Transmission Limited (NTL)
- Respondents** : Northern Regional power Committee (NRPC) & Anr.
- Parties present** : Shri Shubham Arya, Advocate, NTL

Record of Proceedings

The Commission, vide RoP dated 16.5.2023, directed the respondents to file the reply by 5.6.2023 and the Petitioner to file the rejoinder, if any, by 13.6.2023 and reserved its order in the matter,

2. The matter is not listed today. However, the learned counsel for the Petitioner appeared, mentioned the matter and submitted that the Commission had extended the time for the Respondents to file its reply in the matter. Therefore, the time granted to the Petitioner to file its rejoinder to the reply filed by the Respondents may also be extended, and the matter may be relisted.

3. The Commission acceded to the request of the Petitioner and directed the Petitioner to file its rejoinder to the reply filed by the Respondents on affidavit by 22.9.2023.



4. The matter will be listed for final arguments on 24.11.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

